

(c) An exercise was carried out for identification of new coal blocks. Out of these blocks, Coal India Limited (CIL) has sought to retain 138 coal blocks.

(d) No, Sir.

(e) Does not arise in view of reply to part (d) above.

Supply of coal to Satpura Thermal Power Station

†2627. SHRI RAGHUNANDAN SHARMA: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Satpura Thermal Power Station is getting sub-standard coal from the coal mines of WCL and as a result thereof the boiler tube is getting damaged affecting the power production;

(b) if so, whether any proposal has been received from the State of Madhya Pradesh for providing good quality of coal and if so, the action taken thereon; and

(c) by when good quality coal would be provided?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) Central Electricity Authority (CEA) has informed that quality of coal from one of the mines of Western Coalfields Limited was not satisfactory, resulting in unloading problems. Improvement of quality of coal is a continuous process and Western Coalfields Limited is being advised to take appropriate measures for improving the quality of coal being supplied to power stations including Satpura Thermal Power Station. However, Western Coalfields Limited (WCL)/ Coal India Limited (CIL) has reported that no information has been received by them from Satpura Thermal Power Station that due to substandard coal, the boiler tube is getting damaged affecting the power production.

(b) and (c) The quality of coal supplied to Satpura Thermal Power Station is in accordance with the requirement of their boiler parameters. As per the provisions of Fuel Supply Agreement (FSA), joint sampling facility is available to the power plant for sample analysis of coal.

Coal prices

2628. SHRI NAND KUMAR SAI: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Ltd. has revised the coal prices;

(b) if so, the details thereof;

(c) the details of the cost of imported coal as compared to revised prices of CIL as on date;

(d) whether CIL has signed any coal wages pact with its workers in the recent past;

(e) if so, the details in this regard; and

(f) the extent to which the revised coal prices would be able to reduce the burden of coal wages of CIL?

†Original notice of the question was received in Hindi.